

By E-mail

**THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL  
PRADESH)**

**NO.HC.VII-314/1993/553/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Imtiaz Ali,  
Special Judge, CBI, Assam  
Additional Court No.II,  
Chandmari, Guwahati-3.

Dated Guwahati, the 8<sup>th</sup> February 2019.

Sub:- **Casual Leave, Restricted Holiday with station leave permission.**

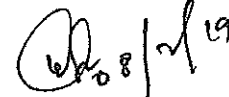
Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/70 dtd. 07.02.2019.

Sir,


With reference to the above, I am directed to inform you that, your prayer Casual Leave for 2(two) days on 16.02.2019 and 18.02.2019 and 1(one) day Restricted Holiday on 20.02.2019 along with station leave permission from the morning of 16.02.2019 till the evening of 20.02.2019, has been ~~granted/rejected~~.

The Special Judge, CBI, Addl. Court No. I, Guwahati and in her absence the Special Judge, CBI, Addl. Court No. III, Guwahati shall remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**

655  
Memo NO.HC.VII-314/93/554-1A, dated 8.2.19 

Copy to:

1. The Special Judge, CBI, Addl. Court No. I, Chandmari, Guwahati.
2. The Special Judge, CBI, Addl. Court No. III, Chandmari, Guwahati.

Sd/-

**JOINT REGISTRAR (VIGILANCE)**